

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2736
TO BE ANSWERED ON 01.12.2016

DISHA FOR EFFECTIVE IMPLEMENTATION OF RURAL SCHEMES

2736. SHRI CHANDRA PRAKASH JOSHI:
SHRI MANOJ TIWARI:
SHRI V. PANNEERSELVAM:
DR. RATNA DE (NAG):

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Union Government has formed District Development Coordination and Monitoring Committee (Disha) recently;
- (b) if so, the details thereof including the composition and the role assigned to this committee; and
- (c) the extent to which this initiative will help in the development of rural and remote areas?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) : Yes, Sir.

(b) & (c) : District Development Coordination and Monitoring Committee (DISHA) has been constituted in June, 2016 replacing the District Vigilance and Monitoring Committee. The composition and the role of DISHA is given at Annexure - I. This Committee have been constituted to ensure quality of public expenditure under different programmes of Ministry of Rural Development and other Ministries also. The DISHA provides for a major role of Members of Parliament and elected representatives in State legislatures and Panchayati Raj Institutions in monitoring 28 major Programmes (Annexure – II).

Annexure – I to LOK SABHA Unstarred Question no. 2736 to be answered on 01/12/2016 (3 Pages)

Composition

The District Development Coordination and Monitoring Committee (Disha) should have the following composition:

Chairperson: The Chairperson of the Disha should be a Member of Parliament (Lok Sabha) elected from the district, nominated by the Ministry of Rural Development. The criteria for nomination should be the following:

- (i) Where there are more than one Member of Parliament (Lok Sabha) representing the district, the senior-most Member of Parliament (Lok Sabha) should be nominated as the Chairperson. However, the Warrant of Precedence maintained by the Ministry of Home Affairs should be followed, which may result in exceptions.
- (ii) If the district has more than one Parliamentary Constituency (Lok Sabha) as its segments and the senior-most Member of Parliament (Lok Sabha) is made Chairperson of Disha in some other district, the next senior-most Member of Parliament (Lok Sabha) should be the Chairperson.
- (iii) In case of same seniority, the Chairperson should be the Member of Parliament in whose Parliamentary Constituency the largest geographical area of the district falls.

Co-Chairperson:

- (a) The other Members of Parliament (Lok Sabha) representing the district should be designated as Co-Chairpersons.
- (b) **Rajya Sabha MP:** One MP (Rajya Sabha) representing the State and exercising option to be associated with the district level Committee of that district (on first come basis), to be designated as Co-Chairpersons by the Ministry of Rural Development.

Note: In case the MP from RS is senior following the Warrant of Precedence maintained by the Ministry of Home Affairs, he / she may be made as Chairperson of the committee.

Member Secretary: The Member Secretary of the Disha should be the District Collector / District Magistrate/ Deputy Commissioner except in cases where specific exemption has been given by the Union Government. In very extraordinary circumstances the District Magistrate/Deputy Commissioner could authorize the CEO Zila Parishad or a Senior ADM to be the Member Secretary for a particular meeting to ensure that meetings of the Disha are held as scheduled.

Members: The other Members of the Committee should be as follows:

- (i) All Members of the State Legislative Assembly elected from the district.
- (ii) One representative of the State Government / UT Administration.
- (iii) All Mayors / at least the Chairpersons of Municipalities including one woman and five elected heads of Gram Panchayat including two women
- (iv) Chairperson of the Zilla Panchayat.
- (v) Head of the Autonomous District Council in districts having Schedule VI Areas.
- (vi) All Chairpersons of Intermediate Panchayats in the district.
- (vii) Chief Executive Officer of the Zilla Panchayat.
- (viii) Project Director, DRDA/Poverty Alleviation Unit.
- (ix) One Member from a reputed NGO, to be nominated by the Chairperson and the other Members of Parliament in the Committee.
- (x) One representative each of SC, ST and Women to be nominated by the Chairperson and the other Members of Parliament in the Committee.

- (xi) Lead Bank officer of the district.
- (xii) Senior Superintendent/ Superintendent of the Postal Department.
- (xiii) District level nodal functionaries of all Programmes that will be under the purview of Disha. The list of Programmes is at Para 5 below.

Terms of Reference

- (i) Ensure that all programmes are implemented in accordance with the Guidelines.
- (ii) Facilitate coordinated solution to remove constraints of any kind.
- (iii) Facilitate the smooth implementation of priorities determined by the DPC.
- (iv) Resolve matters related to provision of land and space for faster roll out of priorities.
- (v) Guide DPCs about all the national programmes and how they can be leveraged for transformation of the district.
- (vi) Identify issues for follow up in Parliament, State Assemblies and Local Governments for timely achievement of objectives.
- (vii) Intensively monitor all time bound national initiatives for universal coverage.
- (viii) Address implementation constraints to improve designs of approved programmes or to make mid – course corrections.
- (ix) Look into complaints/alleged irregularities received in respect of the implementation of the programmes, including complaints of wrong selection of beneficiaries, mis-appropriation / diversion of funds and recommend follow-up action. The Committee should have the authority to summon and inspect any record for this purpose. The Committee may refer any matter for enquiry to the District Collector/CEO of the Zilla Panchayat/Project Director of DRDA (or Poverty Alleviation Unit) or suggest suitable action to be taken in accordance with the rules which should be acted upon by him within 30 days
- (x) Closely review the flow of funds including the funds allocated, funds released by both Centre and the State, utilization and unspent balances under each Scheme.

Annexure – II to LOK SABHA Unstarred Question no. 2736 to be answered on 01/12/2016

Programmes to be covered by Disha

Disha will cover all non-statutory schemes of Government of India that are administered in general. However, the functions of schemes that have been specifically assigned under a statute cannot be assigned to any other committee for monitoring. In such cases, the extant statutory provisions will prevail. A suggestive list of Schemes is:

- 1) Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS)
- 2) Deen Dayal Antordaya Yojna - NRLM
- 3) Deen Dayal Upadhyay – Gramin Kaushalya Yojna (DDU-GKY)
- 4) Pradhan Mantri Gram Sadak Yojana (PMGSY)
- 5) National Social Assistance Programme (NSAP)
- 6) Pradhan Mantri Awas Yojana (Housing for All - Urban)
- 7) Pradhan Mantri Gramin Awaas Yojna (PMAY-G)
- 8) Swachh Bharat Mission (SBM)
- 9) Swachh Bharat Mission – Gramin (SBM- G)
- 10) National Rural Drinking Water Programme (NRDWP)
- 11) Pradhan Mantri Krishi Sinchai Yojna (PMKSY) – Intregrated Watershed Management Programme (IWMP)
- 12) Digital India Land Record Modernisation Programme (NLRMP)
- 13) Deen Dayal Upadhyay Gram Jyoti Yojna (DDUGJY)
- 14) Shyama Prasad Mukherjee Rurban Mission - National Rurban Mission (NRuM)
- 15) National Heritage City Development and Augmentation Yojana (HRIDAY)
- 16) Atal Mission for Rejuvenation and Urban Transformation (AMRUT)
- 17) Smart City Mission
- 18) Ujjwal DISCOM Assurance Yojna (UDAY)
- 19) Pradhan Mantri Fasal Bima Yojana (PMFBY)
- 20) National Heath Mission (NHM)
- 21) Sarva Siksha Abhiyan (SSA)
- 22) Intregrated Child Development Scheme (ICDS)
- 23) Mid-Day Meal Scheme
- 24) Pradhan Mantri UJJWALA Yojana (PMUY) - LPG Connection to BPL families
- 25) Jal Marg Vikash Project
- 26) Pradhan Mantri Kaushal Vikas Yojna
- 27) Digital India – Public Internet Access Programme – providing Common Service Centre in each Gram Panchayat
- 28) Infrastructure related programmes like Telecom, railways, highways, waterways, mines, etc. Any other programmes which need to be monitored by the Disha as and when felt necessary